

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA 52/2024**

IN THE MATTER OF

Navjot Singh Sidhu & Ors.

...Applicants

Versus

State of Punjab & Ors.

...Respondents

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Place: New Delhi

Date: 18.08.2025

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Navjot Singh Sidhu & Ors.

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...Respondents

Reply by way of affidavit of Tushar Goyal, District Mining Officer, Rupnagar, Department of Mines and Geology, Punjab on behalf of respondents no. 2 & 5 (in compliance of Order dated 21.04.2025)

I, the above-named deponent, do hereby solemnly declare and affirm as under:

- That, vide hearing dated 21.04.2025, this Hon'ble Tribunal was pleased to take the submissions made by the Department of Mines and Geology on record regarding the submission of the amendments to the District Survey Report for Rupnagar, ("DSR") in the public domain, and to direct the State of Punjab to file the tabulated particulars of stone crushers operating in the state.

Status of DSR amendments

- That the original DSR dated 27.12.2022 was approved and operationalized. Subsequently, the amendments dated 27.08.2023 and 15.07.2024 were held in abeyance pursuant to an undertaking tendered before this Hon'ble Tribunal vide affidavit dated 31.03.2025, until they could be submitted for public consultation in accordance with the Sand Mining Management Guidelines 2016

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Rupnagar (Pb.)

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("2016 Guidelines") and Enforcement and Monitoring Guidelines for Sand Mining 2020 ("2020 Guidelines").

3. The Department of Mines & Geology, Ropar has submitted the amendments, approved vide letters dated 17.08.2023 and 15.07.2024 in the DSR in the public domain vide letter no. 1288 dated 27.03.2025. To ensure public participation, notifications were published in widely circulated newspapers such as Ajit Punjab, The Tribune, Jagbani, Punjabi Tribune, and others. True copy of the letter dated 27.03.2025 along with the newspaper publications, have already been placed on record vide affidavit dated 31.03.2025, and are on the record of this Hon'ble Tribunal at pages 1996-2005 of the judicial record.
4. It is pertinent to note that no public comments were received by the department pursuant to the above public consultations. To comply with the undertaking given before this Hon'ble Tribunal and recorded vide order dated 21.04.2025, a subsequent public hearing is scheduled for 18.08.2025 vide notice dated 17.07.2025 published in 'The Tribune' and Hindustan Times' as well as daily 'Ajit', 'Jagbani' and 'Punjabi Jagran'. The comments received shall be placed before the sub-divisional committee for active consideration, and incorporated in the DSR after approval from the competent authority i.e. State Environment Impact Assessment Authority, Punjab after due deliberation and in accordance with the 2016 and 2020 Guidelines. A true copy of notice dated 17.07.2025 is annexed as **Annexure A**.
5. The answering respondent has abided, and shall continue to abide by, its undertaking that DSR amendments approved vide letters dated 17.08.2023 and 15.07.2024 shall not be operationalized, and the

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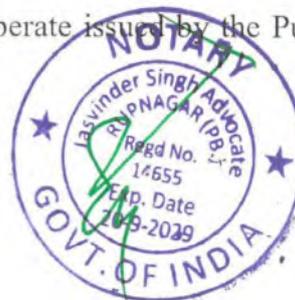
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DSR as approved vide letter dated 27.12.2022 shall continue. It is further pertinent to place on record of the Hon'ble Tribunal that no mining leases have been granted on the basis of the amendments approved vide letters dated 17.08.2023 and 15.07.2024, and therefore no prejudice has been caused to any party.

Regulation of Crushers in Punjab

6. Crushers in Punjab were previously regulated by the following policies:
 - a. Policy Guidelines for the Registration and Working of Crushers in Punjab (vide notification dated 19.03.2015, as modified by notifications dated 12.09.2016 and 14.09.2016)
 - b. Punjab Crusher Policy 2022
 - c. Punjab Crusher Policy 2023

7. That the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025 ("Punjab Crushers Act 2025") was enacted and notified on 24.04.2025, and now governs Crusher Units, Stockists and Retailers engaged in the processing of minor minerals, as defined under the Mines and Minerals (Development and Regulation) Act, 1957. The said act provides a strict regime for the regulation of all crusher units in the State of Punjab, and certain features are enumerated as under:
 - a. Every crusher unit is required to undergo registration, and a unique Crusher Unit Registration Number (CURN) is generated [Section 3].
 - b. Crusher units, prior to registration must hold the following documents [Section 6]:
 - i. valid consent to operate issued by the Punjab Pollution Control Board



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- ii. valid Permanent Account Number (PAN) issued by the Income Tax Department
- iii. valid Goods and Services Tax (GST) registration
- c. Every crusher unit, prior to registration, must have a legal source of raw material [Rule 4(7) read with Rule 5(1)(h)]
- d. Temporary suspensions of the registrations of crusher units, for a period not exceeding 6 months, may be enforced by officers not below the rank of District Mining Officer for 10 violations enumerated in Section 8. It is pertinent to note that the said order is not appealable under Section 17, though it may be reviewed under Section 18.
- e. Termination of the registrations of crusher units may be enforced by officers not below the rank of District Mining Officer for 10 violations enumerated in Section 9. A statutory appeal is provided in Section 17 against termination orders and revision is provided under Section 19.
- f. In the event of termination of registration, fresh registration is not ordinarily given for a period of 3 years even when there is a change of ownership of the crusher unit or any other ground is tendered for fresh registration [Section 9 (2)].
- g. All crusher owners are jointly and severally liable for any violation under the Act [Section 11]
- h. The government retains the power to notify the maximum sale price of derivatives by crusher units [Section 20] and to issue directions to enforce the sale of sand, gravel and derivatives at the notified maximum sale price [Section 21].
- i. It is mandatory for every crusher unit to purchase sand and gravel from a legal mining site [Section 22].
- j. District Mining Officers have coercive powers to enter upon premises of Crusher Units and seize documents and illegally procured minor minerals/derivates, and to sell the latter in the

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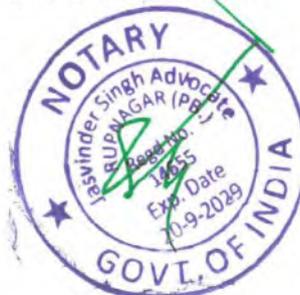
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open market either through auction or at the maximum notified sale price. The District Mining Officers are further authorised to seize minor minerals and derivatives being transported in contravention of this Act, along with tools, equipment and vehicles and sell them in the open market [Section 23]

- k. It is pertinent to note that the offence of illegal transport of material is a strict liability offence as per the second proviso to Section 23(3), and knowledge of illegality has been removed as an ingredient for the offence.
 - l. Crusher owners, in possession of illegally mined stock, shall be punished under the Mines and Minerals (Development and Regulation) Act 1957 as if they had illegally mined the material.
8. That the policies noted above are concerned with the regulation and operations of crushers to ensure that mining activities and their associated industries function in accordance with law – these govern both the input and output of crusher units, more specifically the permissible sources and availability for raw material, and the maximum price at which the output may be sold. The government has the power to regulate the maximum sale price of derivatives by any crusher unit, under Section 20 (1), read with Rule 12, and to enforce the sale under Section 21 (1) of the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025. Crusher units are bound to follow the said price under Section 10(c), and can be fined Rs. 1 lakh for each proven violation under Rule 32 (9) and have their registration suspended/terminated under Rule 12(6) read with Rule 32 (9). Any consideration on merits of the establishment of a crusher unit is left for market forces to determine, subject to the regulatory regime as described hereinabove.

Siting criteria for crushers



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9. The Central Pollution Control Board has issued Environmental Guidelines for Stone Crushing Units, 2023 that prescribes the regulatory/monitoring mechanism for stone crushing units as under:

6. Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. *Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCB/PCC.*
- ii. *Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.*
- iii. *Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.*
- iv. *Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.*
- v. *Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.*
- vi. *A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.*
- vii. *Health survey of workers should be carried out by the stone crusher on half-yearly basis.*
- viii. *New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.*

(Emphasis supplied)

10. All crusher units require a mandatory consent to operate issued by respondent no. 3/Punjab Pollution Control Board prior to registration with the respondent no. 2/Department of Mines and Geology, in accordance with Section 6 (1) of the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025. The provision of having valid statutory permissions, licenses and clearances also existed in the Punjab Crusher Policy 2022 (paragraph 14) and Punjab Crusher Policy 2023 (paragraph 11)

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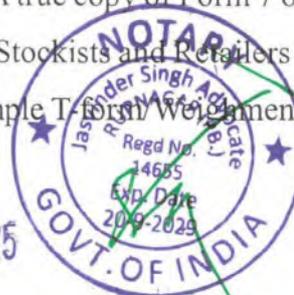
11. The Punjab Pollution Control Board relies inter alia on siting guidelines prescribed through notification dated 17.03.1998, as amended vide notifications dated 01.02.2006, 02.03.2012 and 30.07.2013 issued by the Department of Science, Technology, Environment and Non-Conventional Energy, Govt. of Punjab. True copies of the said notifications are annexed as **Annexure B, Annexure C, Annexure D, and Annexure E.**
12. Pursuant to paragraph 8 of the notification dated 17.03.1998, stone crushers are permitted anywhere subject to restrictions placed by the Department of Town and Country Planning, and Punjab Pollution Control Board.
13. There are 2 divisions within District Rupnagar, as under:
 - a. Ropar division: with 61 registered crusher units.
 - b. Anandpur Sahib division: with 71 registered crusher units.
14. The abovementioned crushers have valid consents to operate issued by the Punjab Pollution Control Board as a pre-requisite for their registration. Of the 134 crushers:
 - a. 69 were established prior to promulgation of the Policy Guidelines for the Registration and Working of Crushers in Punjab (vide notification dated 19.03.2015, as modified by notifications dated 12.09.2016 and 14.09.2016)
 - b. 35 were established during the tenure of the Policy Guidelines for the Registration and Working of Crushers in Punjab (vide notification dated 19.03.2015, as modified by notification dated 12.09.2016 and 14.09.2016)
 - c. 9 were established during the tenure of the Punjab Crusher Policy 2022

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- d. 21 were established during the tenure of the Punjab Crusher Policy 2023
- e. None were established during the tenure of the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025
15. Pursuant to the order dated 21.04.2025, the tabulated data for the 134 stone crushers in District Ropar (63 in Ropar division and 71 in Anandpur Sahib division) is annexed as **Annexure F**. The data set tabulates the names and locations of the stone crushers, their electricity billing information, and source of raw material. The status of compliance of CTOs falls within the statutory jurisdiction of Punjab Pollution Control Board and the answering respondent relies upon the PPCB's regulations and orders against specific crushers in this regard, to grant, deny, suspend or terminate registration as applicable.
16. The monthly returns filed by crusher units are in accordance with the format provided in Form 7 of the Punjab Regulation of Crusher Units, and Stockists and Retailers Rules, 2025. Paragraph 8 of the said form mandates the provision of the source of raw material along with copies of the T-form, or any other weighment slip along with CR slip. The T-form is the Weighment Slip issued under Rule 72 of the Punjab Minor Mineral Rules 2013 with details of the despatching quarry/mine, consignee address and conveyance vehicle, and description and weight of the material. The CR Form is the "Confirmation Receipt" issued in accordance with notification dated 04.07.2023 and functions as a transit pass to enable a vehicle with mineral to move within the state. A true copy of Form 7 of the Punjab Regulation of Crusher Units, and Stockists and Retailers Rules, 2025 is annexed as **Annexure G**. A sample T-form Weighment Slip issued



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under Rule 72 of the Punjab Minor Mineral Rules 2013 is annexed as **Annexure H**. A true copy of the notification dated 04.07.2023 promulgating Form CR, also known as CR slip, is annexed as **Annexure I**.

17. It is pertinent to note that, pursuant to Rule 9(14) of the Punjab Regulation of Crusher Units, and Stockists and Retailers Rules, 2025, generator sets cannot be used for material processing and a single 10 kW generator set may be used for running the office. Rule 9(14) reads as under:

9. Monthly Returns (Crusher Units).

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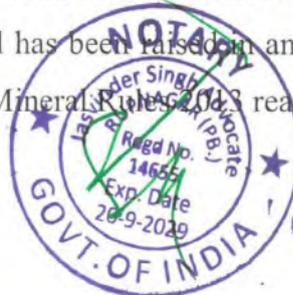
(14) Restrictions on Generator Sets:

- a) *Generator sets shall not be used for material processing;*
- b) *A single 10 kW generator set may be used exclusively for running the office; and*
- c) *The installation or use of a generator exceeding 10 kW capacity, or its use for processing, shall result in the suspension or termination of the Crusher Units registration.*

Inter-state transport of material

18. There is no statutory bar to the inter-state transport of material in the State of Punjab, and any material brought from other states is regulated *inter alia* in accordance with the provisions stipulated below.

19. Rule 74 (7) of the Punjab Minor Mineral Rules 2013 permits checking of minor minerals entering the state or passing through state limits and bound for another location and for the carrier thereof to prove that the material has been raised from another state. Rule 74 (7) of the Punjab Minor Mineral Rules 2013 reads as under:



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74. Check-post, barrier, weighment and inspection of minerals in transit. –

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(7) The person in-charge of any carrier entering the State limits or passing through the State and bound for any place outside the State shall furnish proof to the effect that the minor minerals have been raised in some other State. In case he fails to furnish proof to that effect, action shall be taken for unlawful transportation of minor minerals as per the provisions of the Act and these rules.

20. Clause 2(viii) of the Punjab State Sand and Gravel Mining Policy, 2022, dealing with interstate transport of material prescribes as under:

(viii) State Govt. shall collect royalty and penalty at the rate of Rs. 7 per cft. from all the vehicles carrying processed or unprocessed minor minerals across the interstate borders into the State of Punjab. If any such vehicle produces any document issued by any competent authority outside the State of Punjab, then a copy of such documents shall also be collected along with the royalty and penalty. These documents will be got verified by the office of Director Mines and Geology Punjab from respective State government within a period of one month of production of such document by the driver or owner of the vehicle. Once these documents are verified and found to be true, the royalty and penalty paid by the vehicle shall be reimbursed on a demand made by such owner. Further, confirmation receipt in a form to be prescribed by the govt. will be issued immediately to all such vehicles.

21. Clause 5 of the Punjab Minor Mineral Policy, 2023, dealing with Commercial Mining Sites, under the sub-heading "Unauthorised Transport of Sand and Gravel" further provides as under:

Unauthorised Transport of sand & Gravel:

- a. State Govt. shall collect Royalty and penalty amount from all the vehicles carrying processed or unprocessed minor minerals, which do not possess requisite documents, across the interstate borders into the State of Punjab provided that

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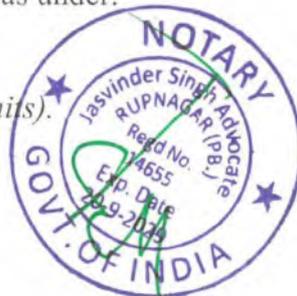
the sum collected from each vehicle shall not be less than the pit-head price fixed for sale of sand or gravel, as the case may be, at the Mining Site.

- b. *The Government shall notify the rate, from time to time, at which the sum is to be collected. Further, confirmation receipt in a form prescribed by the govt. shall be issued immediately to all such vehicles.*
22. Even in the preceding regulatory regime under the Punjab Crusher Policy 2023, crusher owners were responsible for the source of the minerals in accordance with paragraph 16(d).
23. The matter was further considered and “requisite documents” were defined by letter dated 21.05.2024, issued by Chief Engineer, Drainage-cum-Mines and Geology, Water Resources Department, Govt. of Punjab as GST bills issued by other states for the issuance of Form CR to vehicles carrying minor minerals from other states. The GST bills are verified by the District Mining Officer of Punjab from the concerned officer of excise department of the other state on GST return cycle basis. Additionally, the GSTR2A form return is checked against the invoice numbers furnished on the GST bills and the GST payment information further verifies the operations of the presenter of the GST bill. A true copy of letter dated 21.05.2025, issued by Chief Engineer, Drainage-cum-Mines and Geology, Water Resources Department, Govt. of Punjab is annexed as **Annexure J**.
24. Rule 9(3) of the Punjab Regulation of Crusher Units, and Stockists and Retailers Rules, 2025 provides for CR slips to justify material brought from other states, and which are uploaded on the Mining Portal. Rules 9(3) and 9(5) read as under:

9. *Monthly Returns (Crusher Units).*

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(3) Any material sourced from other states shall be deemed illegal unless accompanied by a valid CR slip issued in the name of Crusher Unit with CURN of the Crusher Unit at an interstate check post by the Department. Similarly, material purchased from a mining site shall be deemed illegal without a valid Transit Pass issued in the Name and CURN of the Crusher Unit.

...

(5) Details of raw material purchased and sold shall automatically appear in the monthly return on the mining portal. However, the Crusher Unit must upload copy of these CR slips, transit passes, and sale of material proofs by 7th of every month on the Mining Portal.

Institution of Crusher Mining Sites in Punjab Minor Mineral Policy 2023

25. That, vide notification dated 30.04.2025 in the Punjab Minor Mineral Policy 2023, 2 new classes of mining sites have been instituted – namely Crusher Mining Sites (CRMS) and Landowner Sand Mining Sites (LMS). A true copy of the Punjab Minor Mineral Policy 2023 has been placed on record by the answering respondent vide reply affidavit affirmed on 05.09.2024 and is available at pages 1151-1177 of the record. A true copy of notification dated 30.04.2025 is annexed as **Annexure K**.

26. The salient features of Crusher Mining Sites are as under:

- a. They are permitted only in areas where gravel is available.
- b. The Crusher Owner shall be responsible for obtaining environmental clearance and consent to operate for the said site.
- c. Where the mining lease has been executed and the allowed annual extractable quantity exceeds the annual capacity of the crusher, the excess quantity must be sold in the open market on an annual basis. Additionally, the government may prescribe a percentage of the allowed annual extractable quantity that crusher units must sell in the open market each year, upon paid of penalty of 2 times the royalty of the defaulting quantity.



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d. The Pit Head price for minor minerals is defined in Annexure VIII of the Punjab Minor Mineral Policy 2023.

27. That in the view of above-mentioned facts, the answering deponent is filing an additional affidavit for kind perusal of this Hon'ble Tribunal and the same may kindly be taken on record.

28. It is therefore respectfully prayed that in view of the above submissions, the instant original application may kindly be dismissed with costs being devoid of any merit and substance, in the interest of justice.

Place: Rupnagar

Date: 18.08.2025

Declared Before Me
ATTESTED

Jasvinder Singh Advocate
NOTARY
Rupnagar (Pb.) India

DEPONENT

Verification

Verified that the contents of para nos. 1 to ____ of my above affidavit are true and correct to my knowledge as per information derived from the official record. No part of it is false and nothing material has been concealed therefrom.

Attested as Identified

Place: Rupnagar

Date: 18.08.2025

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DEPONENT

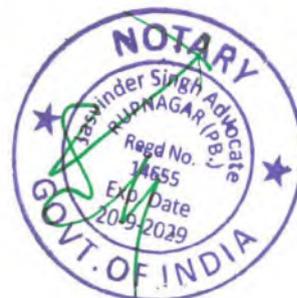
(Tushar Goyal)

District Mining Officer, Rupnagar,

Department of Mines and Geology, Punjab

C. I. I. that the Affidavit/SPA/GPA Agreement/Document has been read over and explained to the Dependent/Excipient who seemed directly to understand the same at the time of making and signing the document which is entered in
Sr. No. _____ on dated 18 AUG 2025
in Notarial Register

Jasvinder Singh Advocate
Notary Public
Rupnagar (Pb.) INDIA



GOVERNMENT OF PUNJAB

DEPARTMENT OF MINES AND GEOLOGY

ਜ਼ਿਲ੍ਹਾ ਰੂਪਨਗਰ ਦੀ DSR ਵਿਚ ਕੀਤੀਆਂ ਤਬਦੀਲੀਆਂ 'ਤੇ ਇਤਰਾਜ਼/ਸੁਝਾਅ ਲੈਣ ਸਬੰਧੀ

ਜ਼ਿਲ੍ਹਾ ਰੂਪਨਗਰ ਦੀ SEIAA ਵੱਲੋਂ ਪਹਿਲਾਂ ਮੰਨਜ਼ੂਰ ਕੀਤੀ DSR ਵਿਚ ਸਾਲ 2024 ਦੌਰਾਨ ਕੁੱਝ ਤਬਦੀਲੀਆਂ ਕਰਕੇ ਇਸ ਨੂੰ SEIAA Punjab ਤੋਂ ਮੰਨਜ਼ੂਰ ਕਰਵਾਇਆ ਗਿਆ ਸੀ। ਇਸ ਸਬੰਧੀ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜ਼ਿਓਲੋਜੀ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ ਵੱਲੋਂ ਧਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ ਕਿ MOEF & CC ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ DSR ਵਿਚ ਤਬਦੀਲੀਆਂ ਕਰਨ ਉਪਰੰਤ ਇਸ ਨੂੰ ਪਬਲਿਕ ਡੋਮੇਨ ਵਿਚ ਨਹੀਂ ਰੱਖਿਆ ਗਿਆ। ਇਸ ਲਈ MOEF & CC ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੇ ਸਨਮੁੱਖ remedial measures ਲੈਂਦੇ ਹੋਏ ਹੁਣ ਸਾਲ 2024 ਦੌਰਾਨ DSR ਵਿਚ ਕੀਤੀਆਂ ਗਈਆਂ ਤਬਦੀਲੀਆਂ ਦੇ ਵੇਰਵੇ ਸਮੇਤ approved DSR ਨੂੰ ਜ਼ਿਲ੍ਹਾ ਰੂਪਨਗਰ ਦੀ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਐਸ.ਬੀ.ਐਸ. ਨਗਰ ਦੀ ਵੈਬਸਾਈਟ 'ਤੇ ਅਪਲੋਡ ਕੀਤਾ ਗਿਆ ਸੀ। DSR ਵਿਚ ਕੀਤੀਆਂ ਗਈਆਂ ਤਬਦੀਲੀਆਂ ਸਬੰਧੀ ਸੁਝਾਅ/ਇਤਰਾਜ਼ ਲੈਣ ਸਬੰਧੀ ਜਨਤਕ ਸੁਣਵਾਈ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਜਿਸ ਲਈ ਆਮ ਜਨਤਾ ਨੂੰ ਮਿਤੀ 18.07.2025 ਨੂੰ ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਵਿਖੇ ਜ਼ਿਲ੍ਹਾ ਰੂਪਨਗਰ ਦੀ ਡੀ.ਐਸ.ਆਰ. ਦੇ ਪ੍ਰਤੀ ਸੁਝਾਅ/ਇਤਰਾਜ਼ ਦੇਣ ਲਈ ਹਾਜ਼ਰ ਹੋਣ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ। ਇਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਹ ਸੁਣਵਾਈ ਪ੍ਰਬੰਧਕੀ ਕਾਰਨਾਂ ਕਾਰਨ ਮੁਲਤਵੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਹੁਣ ਇਹ ਸੁਣਵਾਈ ਮਿਤੀ 18.08.2025 ਨੂੰ ਸਮਾਂ ਸਵੇਰੇ 11:00 ਵਜੇ ਤੋਂ ਦੁਪਹਿਰ 01:00 ਵਜੇ ਤੱਕ ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜ਼ਿਓਲੋਜੀ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਕਮਰਾ ਨੰ. 145, ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਬੰਧਕੀ ਕੰਪਲੈਕਸ, ਰੂਪਨਗਰ ਵਿਖੇ ਕੀਤੀ ਜਾਵੇਗੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ,
ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜ਼ਿਓਲੋਜੀ ਮੰਡਲ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ।

No. 3189/12/2025-26/1232

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES AND GEOLOGY

ਜ਼ਿਲਾ ਰੂਪਨਗਰ ਦੀ DSR 'ਚ ਕੀਤੀਆਂ ਤਬਦੀਲੀਆਂ 'ਤੇ ਇਤਰਾਜ਼/ਸੁਝਾਅ ਲੈਣ ਸਬੰਧੀ

ਜ਼ਿਲਾ ਰੂਪਨਗਰ ਦੀ SEIAA ਵੱਲੋਂ ਪਹਿਲਾਂ ਮਨਜ਼ੂਰ ਕੀਤੀ DSR 'ਚ ਸਾਲ 2024 ਦੌਰਾਨ ਕੁਝ ਤਬਦੀਲੀਆਂ ਕਰ ਕੇ ਇਸ ਨੂੰ SEIAA Punjab ਤੋਂ ਮਨਜ਼ੂਰ ਕਰਵਾਇਆ ਗਿਆ ਸੀ। ਇਸ ਸਬੰਧੀ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ ਵੱਲੋਂ ਧਿਆਨ 'ਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ ਕਿ MOEF & CC ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ DSR 'ਚ ਤਬਦੀਲੀਆਂ ਕਰਨ ਉਪਰੰਤ ਇਸ ਨੂੰ ਪਬਲਿਕ ਡੋਮੇਨ 'ਚ ਨਹੀਂ ਰੱਖਿਆ ਗਿਆ। ਇਸ ਲਈ MOEF & CC ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੇ ਸਨਮੁੱਖ remedial measures ਲੈਂਦੇ ਹੋਏ ਹੁਣ ਸਾਲ 2024 ਦੌਰਾਨ DSR 'ਚ ਕੀਤੀਆਂ ਗਈਆਂ ਤਬਦੀਲੀਆਂ ਦੇ ਵੇਰਵੇ ਸਮੇਤ approved DSR ਨੂੰ ਜ਼ਿਲਾ ਰੂਪਨਗਰ ਦੀ ਅਤੇ ਜ਼ਿਲਾ ਐੱਸ.ਬੀ.ਐੱਸ. ਨਗਰ ਦੀ ਵੈੱਬਸਾਈਟ 'ਤੇ ਅਪਲੋਡ ਕੀਤਾ ਗਿਆ ਸੀ। DSR 'ਚ ਕੀਤੀਆਂ ਗਈਆਂ ਤਬਦੀਲੀਆਂ ਸਬੰਧੀ ਸੁਝਾਅ/ਇਤਰਾਜ਼ ਲੈਣ ਸਬੰਧੀ ਜਨਤਕ ਸੁਣਵਾਈ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਜਿਸ ਲਈ ਆਮ ਜਨਤਾ ਨੂੰ ਮਿਤੀ 18.07.2025 ਨੂੰ ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਵਿਖੇ ਜ਼ਿਲਾ ਰੂਪਨਗਰ ਦੀ ਡੀ.ਐੱਸ.ਆਰ. ਦੇ ਪ੍ਰਤੀ ਸੁਝਾਅ/ਇਤਰਾਜ਼ ਦੇਣ ਲਈ ਹਾਜ਼ਰ ਹੋਣ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ। ਇਸ ਦੇ ਸਬੰਧ 'ਚ ਆਪ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਹ ਸੁਣਵਾਈ ਪ੍ਰਬੰਧਕੀ ਕਾਰਨਾਂ ਕਾਰਨ ਮੁਲਤਵੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਹੁਣ ਇਹ ਸੁਣਵਾਈ ਮਿਤੀ 18.08.2025 ਨੂੰ ਸਮਾਂ ਸਵੇਰੇ 11:00 ਵਜੇ ਤੋਂ ਦੁਪਹਿਰ 01:00 ਵਜੇ ਤੱਕ ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਕਮਰਾ ਨੰ: 145, ਜ਼ਿਲਾ ਪ੍ਰਬੰਧਕੀ ਕੰਪਲੈਕਸ, ਰੂਪਨਗਰ ਵਿਖੇ ਕੀਤੀ ਜਾਵੇਗੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ,
 ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ,
 ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ।

DPR/3189/12/2025-26/1232

Executive Engineer,
 Drainage-cum-Mining Division,
 Rupnagar

GOVERNMENT OF PUNJAB

DEPARTMENT OF MINES AND GEOLOGY

ਜ਼ਿਲ੍ਹਾ ਰੂਪਨਗਰ ਦੀ DSR ਵਿਚ ਕੀਤੀਆਂ ਤਬਦੀਲੀਆਂ 'ਤੇ ਇਤਰਾਜ਼/ਸੁਝਾਅ ਲੈਣ ਸੰਬੰਧੀ ਜ਼ਿਲ੍ਹਾ ਰੂਪਨਗਰ ਦੀ SEIAA ਵਲੋਂ ਪਹਿਲਾਂ ਮਨਜ਼ੂਰ ਕੀਤੀ DSR ਵਿਚ ਸਾਲ 2024 ਦੌਰਾਨ ਕੁਝ ਤਬਦੀਲੀਆਂ ਕਰ ਕੇ ਇਸ ਨੂੰ SEIAA Punjab ਤੋਂ ਮਨਜ਼ੂਰ ਕਰਵਾਇਆ ਗਿਆ ਸੀ। ਇਸ ਸੰਬੰਧੀ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ ਵਲੋਂ ਧਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ ਕਿ MOEF & CC ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ DSR ਵਿਚ ਤਬਦੀਲੀਆਂ ਕਰਨ ਉਪਰੰਤ ਇਸ ਨੂੰ ਪਬਲਿਕ ਡੋਮੇਨ ਵਿਚ ਨਹੀਂ ਰੱਖਿਆ ਗਿਆ। ਇਸ ਲਈ MOEF & CC ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੇ ਸਨਮੁਖ remedial measures ਲੈਂਦੇ ਹੋਏ ਹੁਣ ਸਾਲ 2024 ਦੌਰਾਨ DSR ਵਿਚ ਕੀਤੀਆਂ ਗਈਆਂ ਤਬਦੀਲੀਆਂ ਦੇ ਵੇਰਵੇ ਸਮੇਤ approved DSR ਨੂੰ ਜ਼ਿਲ੍ਹਾ ਰੂਪਨਗਰ ਦੀ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਐਸ.ਬੀ.ਐਸ. ਨਗਰ ਦੀ ਵੈੱਬਸਾਈਟ 'ਤੇ ਅਪਲੋਡ ਕੀਤਾ ਗਿਆ ਸੀ। DSR ਵਿਚ ਕੀਤੀਆਂ ਗਈਆਂ ਤਬਦੀਲੀਆਂ ਸੰਬੰਧੀ ਸੁਝਾਅ/ਇਤਰਾਜ਼ ਲੈਣ ਸੰਬੰਧੀ ਜਨਤਕ ਸੁਣਵਾਈ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਜਿਸ ਲਈ ਆਮ ਜਨਤਾ ਨੂੰ ਮਿਤੀ 18.07.2025 ਨੂੰ ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਵਿਖੇ ਜ਼ਿਲ੍ਹਾ ਰੂਪਨਗਰ ਦੀ ਡੀ.ਐਸ.ਆਰ. ਦੇ ਪ੍ਰਤੀ ਸੁਝਾਅ/ਇਤਰਾਜ਼ ਦੇਣ ਲਈ ਹਾਜ਼ਰ ਹੋਣ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ। ਇਸ ਦੇ ਸੰਬੰਧ ਵਿਚ ਆਪ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਹ ਸੁਣਵਾਈ ਪ੍ਰਬੰਧਕੀ ਕਾਰਨਾਂ ਕਾਰਨ ਮੁਲਤਵੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਹੁਣ ਇਹ ਸੁਣਵਾਈ ਮਿਤੀ 18.08.2025 ਨੂੰ ਸਮਾਂ ਸਵੇਰੇ 11:00 ਵਜੇ ਤੋਂ ਦੁਪਹਿਰ 01:00 ਵਜੇ ਤੱਕ ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਕਮਰਾ ਨੰ. 145, ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਬੰਧਕੀ ਕੰਪਲੈਕਸ, ਰੂਪਨਗਰ ਵਿਖੇ ਕੀਤੀ ਜਾਵੇਗੀ।

ਸਹੀ/-

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਰੋਪੜ,
ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ।

PR-Advt.No: 3189/12/2025-26/1232

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES AND GEOLOGY
Suggestions/objections regarding amendments made
in DSR of District Rupnagar

The District Survey Report (DSR) of District Rupnagar, which was previously approved by SEIAA Punjab, underwent certain revisions in 2024. In this context, the Executive Engineer, Ropar, Drainage-cum-Mining & Geology Division, Water Resources Department, Punjab, has informed that, as per the guidelines of MoEF&CC, the revised DSR was not placed in the public domain after incorporating the changes. Therefore, while taking remedial measures, the details of the changes made along with approved DSR, was uploaded on the official website of District Rupnagar and District SBS Nagar. Whereas the general public was requested to be present on **18.07.2025** at the office of the Executive Engineer/Ropar, Drainage Division, District Ropar, to offer suggestions/objections regarding the DSR of the district. In this regard, all are hereby informed that the hearing has been postponed due to administrative reasons and will now be held on **18.08.2025 from 11:00 A.M. to 01:00 P.M.** at the office of the Executive Engineer/Ropar, Drainage-cum-Mining and Geology Division, WRD, Punjab, Room No. 145, District Administrative Complex, Ropar.

Sd/- Executive Engineer/Ropar,
Drainage-cum-Mining & Geology Division.
Water Resources Department, Punjab.

DPR/Pb/3189/12/2025-26/1232.


Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES AND GEOLOGY

Suggestions/objections regarding amendments made in
DSR of District Rupnagar

The District Survey Report (DSR) of District Rupnagar, which was previously approved by SEIAA Punjab, underwent certain revisions in 2024. In this context, the Executive Engineer, Ropar, Drainage-Cum-Mining & Geology Division, Water Resources Department, Punjab, has informed that, as per the guidelines of MoEF&CC, the revised DSR was not placed in the public domain after incorporating the changes. Therefore, while taking remedial measures, the details of the changes made along with approved DSR, was uploaded on the official website of District Rupnagar and District SBS Nagar. Whereas the general public was requested to be present on 18.07.2025 at the office of the Executive Engineer/Ropar, Drainage Division, District Ropar, to offer suggestions/objections regarding the DSR of the district. In this regard, all are hereby informed that the hearing has been postponed due to administrative reasons and will now be held on 18.08.2025 from 11.00 AM to 1.00 PM at the office of the Executive Engineer/Ropar, Drainage-cum-Mining and Geology Division, WRD, Punjab, Room No. 145, District Administrative Complex, Ropar.

Sd/-

**Executive Engineer/Ropar,
Drainage-Cum-Mining & Geology Division,
Water Resources Department, Punjab**

RO NO 3189/12/2025/26/1232


**Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.**

Government of Punjab
Department of Science, Technology, Environment
and Non-Conventional Energy.

Annexure-B

NOTIFICATION

The 17th March, 1998

No.3/7/96-STE(5)/ 562. Whereas, it is necessary and expedient to take immediate steps under section 5 & 7 of the Environment (Protection) Act, 1986 and rules framed thereunder to maintain ecological balance in the State, to prevent environmental degradation and avoid traffic and human health hazards;

And whereas stone crusher units in the State of Punjab have been causing grave air pollution and causing hazards to traffic and human health;

And whereas to abate air pollution created by the stone crusher units, the Punjab Government notified a policy on the siting of stone crushers vide Notification dated 3/7/96-STE(4)/1120 dated 15th May, 1996;

And whereas various stone crusher owners have filed civil writ petitions bearing Nos. 16520 of 1996, 16832 of 1996, 16853 of 1996, 17101 of 1996, 17647 of 1996, 17654 of 1996, 18106 of 1996 challenging the said notification dated 15th May, 1996 in the Hon'ble High Court of Punjab & Haryana;

Now, therefore, in supersession of the said notification No. 3-7-96-STE(4)/1120 dated 15th May, 1996 and in exercise of powers conferred by Section 5 of the Environment(Protection) Act, 1986, read with Government of India, Ministry of Environment and Forests, Department of Environment, Forests and Wild Life Notification No.S.O.389(E), dated the 14th April, 1988 and in pursuance of the provisions of Section 7 of the said Act and Rule 4 of the Environment(Protection) Rules, 1986, the Governor of Punjab hereby directs as under:-

1. FOR NEW STONE CRUSHERS:-

No new stone crushing unit shall be allowed to be installed

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

Contd.....

E 9/11/98

E/GI to be done

B 2/1/98

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relates to F.E(G) 2/1

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4777

19/3/98

and operated within the limits of:-

- A. (i) 500 metres on National Highway/State Highway/Scheduled Roads in plain areas and 250 metres in sub-mountainous areas.
- (ii) 5 Km. of the city limit of metropolitan cities/Municipal Corporations.
- (iii) 2 Km. of the city limits of A-Class Towns.
- (iv) 1.5 Km. of the city limits of B-Class Towns.
- (v) 1.0 Km. of other Cities/Towns.
- (vi) 500 metres of Village Phirni/Lal Lakir/Approved Residential Colony.
- (vii) 300 metres of Historical Places/Educational Institutions/Zoological Parks/Wild Life Sanctuaries/Protected Monuments.
- (viii) 100 metres of link roads and other district roads.
- (ix) 300 metres of all major districts roads in plain areas and 150 metres in sub-mountainous area.
- B. Stone crushers shall be located in a minimum area of 0.4 hectare which should be owned by the stone crusher unit or by taking land on lease either owned by the panchayats or in the private sector.

FOR EXISTING STONE CRUSHERS:-

The existing stone crushers meeting the guidelines given below alongwith standards notified under Environment (Protection) Act, 1986 and the code of practice for pollution prevention as specified hereinafter should be allowed to operate:-

- (i) No dust emitting point within 100 metres from right of way of scheduled roads within the Chandigarh Capital Periphery Control Area/Communication Zone.
- (ii) No dust emitting point within 30 metres from the right of way of Highways/Scheduled Roads in other parts of the State.
- (iii) 250 metres from Municipal/Notified Area Committee Limit/Village Lal Lakir/Approved Residential Colonies/Historical Places/Zoological Parks/Wild Life Sanctuaries/Protected Monuments.

NOTE:-

- (1) Those units which are not conforming to the

Contd.....

Executive Engineer,
Drainage-cum-Mining Division
Rupnagar.

56

above guidelines should be shifted from the present sites.

- (ii) The Environment Impact of existing stone crushers may be studied and their further continuation reviewed after a period of five years.

3. FOR NEW CLUSTERS OF STONE CRUSHERS:-

In addition to the guidelines for new stone crushers recommended above, the following criteria will be adopted where stone crushers are set up in clusters:-

- (i) A green belt of width as specified by the Punjab Pollution Control Board will be provided all around the clusters.
- (ii) Only one approach from National Highway/Scheduled Road will be provided to the cluster.
- (iii) The approach road leading to a cluster of five or more stone crushers shall not pass through any village.
- (iv) All new clusters of stone crushers shall get the layout plan approved from Town and Country Planning Department, Punjab.

4. FOR EXISTING CLUSTERS OF STONE CRUSHERS:-

The approach road leading to a cluster of five or more stone crushers shall not pass through any village.

5. CODE OF PRACTICE FOR POLLUTION PREVENTION:-

All the stone crushers shall take the following pollution control measures:-

- (i) All the dust emitting points like Jaw/Roller crushers, screens/classifiers should be properly enclosed/covered.
- (ii) Conveyor belts should be of proper quality material instead of used tyres.
- (iii) The ends of conveyor belts should be covered with telescopic chute.
- (iv) Regular water spray should be carried out at all dust emitting points and transfer points.
- (v) Water spray should be done on the boundary as per requirement.

Contd.....

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

- (vi) Regular cleaning of approach roads should be carried out.
- (vii) All the approach roads and ramps should be metalled.
- (viii) A green belt consisting of three rows of trees (out of which one row of tall leaved trees and two rows of medium leaved dense trees) should be provided along the periphery.
- (ix) Annual health survey of the workers should be conducted.
- (x) The openings of the housing for the movement of mechanical drives, conveyor belts etc. should be properly sealed with flexible rubber flaps.
- (xi) The process waste i.e. fine material should be dumped along the road side and should be used for filling up of low lying areas.
- (xii) The water spray system should be interlocked with the main crushing operation.
- (xiii) The stone crushers should conform to the emission standards laid down by the Punjab Pollution Control Board.

6. The existing stone crushers meeting the guidelines for existing stone crushers, but not conforming to the guidelines for new stone crushers shall, in addition to the above pollution control measures, provide a 10ft. brick wall as boundary/wind breaking wall facing the road as well as towards residential area with a well defined single entry point from the road.

7. Each stone crusher shall install suitable pollution control measures to the satisfaction of the Punjab Pollution Control Board and shall obtain 'No Objection Certificate' from the Punjab Pollution Control Board and shall obtain 'No Objection Certification' from the Town and Country Planning Department, Punjab and also conform to the other statutory regulations, if any.

8. The stone crusher unit henceforth would be permitted anywhere subject to the restrictions of the Department

Contd.....

[Signature]
 Executive Engineer,
 Drainage-cum-Mining Division,
 Burehwal

of Town and Country Planning Punjab and the Punjab Pollution Control Board.

- 9. Existing stone crusher units which are not conforming to the parameters, as detailed above, shall shift to sites conforming to the above parameters within the time frame given by the Punjab Pollution Control Board to them but not later than three months from the date of issue of this notification.

Dated Chandigarh, the
12th March, 1998

Y.S.RATRA
Principal Secretary to Govt. Punjab,
Department of Science, Technology,
Environment & Non-Conventional Energy

No.3/7/96-STE(5)/ 571

Dated, Chandigarh the 17-3-98

A copy is forwarded to the following for information and necessary action:-

- 1. Principal Secretary to Government Punjab, Department of Local Government, Punjab, Chandigarh.
- 2. Principal Secretary to Government Punjab, Deptt. of Housing & Urban Development, Chandigarh.
- 3. Secretary to Government Punjab, Department of Industries & Commerce, Chandigarh.
- 4. Secretary to Government Punjab, Department of P.W.D. (B&R), Chandigarh.
- 5. Advocate General Punjab, Chandigarh.
- 6. Director General of Police, Punjab, Chandigarh.
- 7. Director of Industries, Punjab, Chandigarh.
- 8. Chief Administrator, Punjab Urban Planning and Development Authority, Chandigarh.
- 9. Chairman, Punjab Pollution Control Board, Patiala with the request that copy of the Notification may please be supplied to each existing stone crusher in the State of Punjab.
- 10. Managing Director, Punjab State Small Industries & Export Corporation, Punjab, Chandigarh.
- 11. Chief Town Planner, Town & Country Planning Department Punjab, Chandigarh.
- 12. Secretary to Chief Secretary to Government Punjab for the kind information of Chief Secretary.
- 13. Private Secretary to Principal Secretary, Science, Technology, Environment & Non-Conventional Energy for the kind information of PSSTE.

ਕੋਈ ਕਾਪੀ
ਜ਼ਰੂਰੀ
ਮਿਲਾਵਾ


Additional Secretary

No.3/7/96-STE(5)/

Dated Chandigarh, the

A copy is forwarded to Secretary to Government of

Contd.....


Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

The 1st February, 2006

No.3/7/96-STE(4)/ 523 In partial modification of Notification No.3/7/96-STE (5)/ 562 dated 17/3/1998 and in exercise of powers conferred under section 5 of the Environment (Protection) Act, 1986 read with Government of India, Ministry of Environment and Forests, Department of Environment, Forests and Wild Life notification no. S.O. 289 (E) dated the 14/4/1988 and in pursuance of the provisions of section 7 of the said Act and Rule 4 of the Environment (Protection) Rules, 1986, the Governor of Punjab is pleased to insert provision "No.5 (A) as Code of Practice for Pollution Prevention" for stone crushing units using wet raw material and having washing facilities at screener/ classifier as under:-

"5. A) WET PROCESS:-

- i) The dust emitting points namely jaw/ roller crushers should be properly enclosed/ covered.
- ii) Conveyor belts should be of good quality preferably thick sheet of rubber material to avoid any kind of spillage of material carried by these belts and consequently reducing air pollution.
- iii) End of conveyor belts should be provided with conventional type Chute made of rubber sheet/ flapper of minimum 5 ft. height supported by Mild Steel angles in place of telescopic chute at the end of the conveyor belt.
- iv) Regular water spray should be carried out at jaw crushers and roller crushers.
- v) Water spray should be done on the boundary wall at main entrance. Stone Crushers should also provide proper water sprinkling system on the berms of ramp and approach road to ensure that these are in wet condition during the operation hours.
- vi) All the approach roads and ramps should be 30 cm. thick with washed river bed material of size 10-53 mm. duly compacted with any mechanical means such as road roller in conformance to IS:6579-1981.
- vii) A green belt consisting of three rows of trees (out of which one row of tall leaved trees and two rows of medium leaved dense trees) should be provided along the periphery. In case of cluster of stone crushing units, a common green belt may be provided along the periphery of the cluster.
- viii) The stone crushing units should make the following provisions for the management of wastewater:-
 - a) The stone crushing units shall provide settling tank(s) for wastewater of adequate capacity, designed by taking surface loading rate of $25\text{m}^3/\text{day}/\text{m}^2$ and length to width ratio of 3: 1 and clear water depth as 3 m excluding 0.3 m free board and 0.5 m depth for accumulation/ storage of solids. The treated effluent shall be discharged into inland surface water/ onto land for irrigation as per the mode of disposal allowed by Punjab Pollution Control Board.
 - b) The units shall ensure that the settling tank(s) is/ are cleaned regularly to maintain minimum clear water depth of 3m.
 - c) For measuring the discharge of wastewater, the stone-crushing units shall provide 90° V-notch at the outlet of settling tank(s) and maintain the record of discharge in register on daily basis.

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

- d) The process waste i.e. fine material and silt so produced from the settling tank(s) will be disposed of in an environmentally sound manner such as filling in low lying area with half meter height of silt layer followed by cover of good earth of 15 cms. and so on with the prior approval of concerned Environmental Engineer of Punjab Pollution Control Board.

All other provisions of the parent notification shall apply."

ROMILA DUBEY

Dated: Chandigarh, the
31st January, 2006

Principal Secretary to Government of Punjab,
Department of Science, Technology, Environment and
Non-Conventional Energy.

Endst. No. 3/7/96-STE(4)/ 524

Dated: 1-2-06

A copy alongwith a spare attested copy is forwarded to the Controller, Printing & Stationery Punjab, Chandigarh. He is requested to publish this notification in the ORDINARY GAZETTE of Punjab Government and send 50 copies to this department.

Endst. No. 3/7/96-STE(4)/ 525 - 38

Dated: 1-2-06

Special Secretary

A copy is forwarded to the following for information and necessary action:-

1. Principal Secretary to Chief Minister Punjab for the kind information of Hon'ble Chief Minister, Punjab.
2. Principal Secretary to Government of Punjab, Department of Local Government.
3. Principal Secretary to Government of Punjab, Department of Industries & Commerce.
4. Secretary to Government of Punjab, Department of Housing & Urban Development.
5. Secretary to Government of Punjab, Department of P.W.D. (B&R).
6. Advocate General, Punjab, Chandigarh.
7. Director General of Police, Punjab, Chandigarh.
8. Director of Industries, Punjab, Chandigarh.
9. Chief Administrator, Punjab Urban Planning and Dev. Authority, Mohali.
10. Managing Director, Punjab Small Industries & Export Corpn., Chandigarh.
11. Chief Town Planner, Punjab, Chandigarh.
12. Member Secretary, Punjab Pollution Control Board, Patiala.
13. PS/PSSTE for the kind information of Principal Secretary, Science, Technology & Environment, Punjab.
14. Sh.Ravinder Kumar Abhi, Chairman, Punjab Stone Crusher Association, G.T. Road, Mirthal, Tehsil Pathankot, Distt. Gurdaspur.

Special Secretary

Endst. No. 3/7/96-STE(4)/ 539

Dated: 1-2-06

A copy is forwarded to the Secretary to Government of India, Ministry of Environment & Forests, Paryavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi for information.

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

Special Secretary

Annexure-12(b)

**Government of Punjab .
Department of Science, Technology, Environment
and Non-Conventional Energy**

Annexure-D

Order

Whereas, the Govt. of Punjab, Department of Science, Technology, Environment and Non-Conventional Energy, Chandigarh in pursuance of the provisions of section 5 of the Environment (Protection) Act, 1986 and read with Govt. of India, Ministry of Environment & Forests, Notification No. S.O. 389 (E) dated 14.04.1988 and in pursuance of the provisions of section 7 of the said Act and Rule 4 of the Environment (Protection) Rules, 1986 vide order no. 3/7/96-STE(5)/562 dated 17/03/1998 had laid down siting guidelines including code of practice for setting up of new stone crushers in the State of Punjab.

And whereas, LPA 197 of 2009, titled as Prem Goyal Vs State of Punjab came up for hearing before the Hon'ble Punjab & Haryana High Court on 09.09.2009 and the operative part of the interim Order passed by the Hon'ble Court is reproduced as under:

"We deem it appropriate to direct the Chief Secretary to constitute a Committee of Officers not below the rank of Secretary / Head of the Department representing various authorities concerned to find a just and fair solution so as to maintain Wildlife Sanctuary as well as protect the interest of the petitioner-appellant and other industrial units. The Committee be constituted within one week from today. It shall prepare a report and place before this Court within a period of eight weeks thereafter."

And whereas in compliance to above Orders of the Hon'ble Punjab & Haryana High Court, the Hon'ble Chief Secretary to Govt. of Punjab has constituted a Committee comprising of six members and the said Committee in its report submitted to the Hon'ble Punjab & Haryana High Court has recommended that no new industrial unit shall be allowed to be established within 500 m radius of Wildlife Sanctuary / Zoo w.e.f. 1.1.2010 unless and until a Committee comprising of Department of Forests & Wildlife Preservation, Department of Industries & Deptt. of Science & Technology specially recommends its establishments.

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

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And whereas, LPA 197 of 2009 titled as Prem Goyal Vs State of Punjab has been disposed of by the Hon'ble Punjab & Haryana High Court on 23.12.2011 and the operative part of the order is reproduced as under:

"We would like to place on record our appreciation for excellent report submitted on 17.12.2009 by the Committee constituted by the Chief Secretary, Punjab. The respondent State shall in compliance with directive principle of State Policy given in Article 48-A of the Constitution frame a policy guidelines keeping in view the recommendations made by the Committee, which have been placed on record on 17.12.2009. The same be notified to all concerned within a period of two months from the date of receipt of a copy of this order."

In view of above and in exercise of powers conferred u/s 5 of the Environment (Protection) Act, 1986 read with Government of India, Ministry of Environment & Forests, Department of Environment, Forests and Wildlife Notification No. S.O. 289 (E) dated 14th April, 1988 and in pursuance of the provisions of section 7 of the said Act and rule 4 of the Environment (Protection) Rule, 1986, the Governor of Punjab is pleased to make the following amendments in office Order issued vide endst no. 3/7/96-STE(5)/562, dated 17.03.1998 of the Department of Science, Technology & Environment: -

1. The words "Wildlife Sanctuaries" in sub paragraph (vii) of paragraph (A) are, hereby, omitted.
2. Following sub paragraph (x) of paragraph (A) is, hereby, inserted after sub paragraph (ix) of paragraph:
 - (x) 500 metres of Wildlife Sanctuary/Zoo.

Dated, Chandigarh
the 27th February, 2012

Viswajeet Khanna
Principal Secretary to Govt. of Punjab,
Department of Science, Technology &
Environment, and Non-conventional Energy

Endst. No. 3/198/2008-STE (4)/452

Dated, Chandigarh, the 23-2-2012

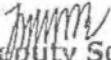
A copy is forwarded to the following for information and necessary action:

1. Principal Secretary to Chief Minister, Punjab for the kind information of Hon'ble Chief Minister, Punjab.
2. Principal Secretary to Govt. of Punjab, Deptt. of Local Self Government.
3. Principal Secretary to Govt. of Punjab, Deptt. of Food & Civil Supplies.
4. Principal Secretary to Govt. of Punjab, Deptt. of Labour & Employment.
5. Principal Secretary to Govt. of Punjab, Deptt. of Industries & Commerce.

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Executive Engineer,
Rainage-cum-Mining Division,
Ferozpur.

6. Principal Secretary to Govt. of Punjab, Deptt. of Science, Technology & Environment and Non-conventional Energy.
7. Principal Secretary to Govt. of Punjab, Deptt. of Housing & Urban Development.
8. Secretary to Govt. of Punjab, Deptt. of PWD (B&R), Chandigarh.
9. Chief Administrator, Punjab Urban Planning & Development Authority.
10. Managing Director, Punjab Small Industries & Export Corporation Ltd., Chandigarh.
11. Chairman, Punjab Pollution Control Board, Patiala.
12. Chairman, Punjab State Power Corporation Ltd., Patiala.
13. Director of Factories, Punjab, Chandigarh.
14. Chief Town Planner, Punjab, Chandigarh.
15. Director General of Police, Punjab, Chandigarh.
16. Advocate General, Punjab, Chandigarh.
17. All Chief Environmental Engineers, Zonal Offices and Regional Offices of Punjab Pollution Control Board.


Deputy Secretary


Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

 ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਜੇਨਰਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ	ਫੋਨ (ਦਫਤਰ) 0175-2301182 ਫੈਕਸ 0175-2307717
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ਨੰਬਰ 6080-6/22

ਮਿਤੀ 20.08.2013

To

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Amritsar/Jalandhar/Ludhiana-I/II/Bathinda/Patiala-I/II.
3. The Senior Environmental Engineer (HQ-I / II) / EPS, Punjab Pollution Control Board, Patiala.
4. The Additional Secretary (P&G), Punjab Pollution Control Board, SAS Nagar.
5. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala / Fatehgarh Sahib / Ajitgarh / Sangrur / Bathinda / Faridkot / Ludhiana- I / II / III / IV / Jalandhar / Amritsar / Hoshiarpur & Batala.
6. The Environmental Engineer, Zonal Office, Patiala-I / II / Ludhiana-I / II Amritsar / Jalandhar / Bathinda
7. The Environmental Engineer, (Mega / Const. / CSA / Green Governance / HQ-I / II / Computers / CETP Punjab Pollution Control Board Patiala.
8. The Environmental Engineer, Punjab Pollution Control Board, Udyog Sahayak, Chandigarh / EPA, SAS Nagar.

Pl. AEE (Comp),
 Pl. Upload on website of
 the Board & give me
 a photocopy.

21/8/2013.

Subject: Amendment in Government notification no. 3/7/96-STE(5)/562 dated 17.3.1998.

Enclosed please, find herewith a copy of Govt. notification no. 3/35/2013-STE(4)/734 dated 30/7/2013, vide which amendment in the original notification no. 3/7/96-STE(5)/562 dated 17.3.1998 and no. 3/7/96-STE(4)/523 dated 1/2/2006 has been notified by the Government, for your information and future reference.

DA/- As above.

Suman
 20/8/13
 Senior Environmental Engineer,
 Zonal Office-I, Patiala

DA
 Executive Engineer,
 Drainage-cum-Mining Division,
 Rupnagar.



GOVERNMENT OF PUNJAB
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
(STE Branch)

NOTIFICATION

Dated, Chandigarh, the

No.3/35/2013-STE(4)/734 In partial modification of Notification no.3/7/96-STE(5)/562, dated 17th March, 1998 & no. 3/7/96-STE(4)/523, dated 1st February, 2006 and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 read with Government of India, Ministry of Environment & Forests, Department of Environment, Forests and Wild Life Notification No. S.O. 289 (E) dated 14th April, 1998 and in pursuance of the provisions of section 7 of the said Act and Rule 4 of the Environment (Protection) Act, 1986, the Governor of Punjab is pleased to amend the following clauses:

EE (Mega) > Clause 1 of notification no. 3/7/96-STE(5)/562, dated 17th March, 1998 shall be amended as under:

In the main heading of clause 1 after the words no new stone crushers the words "screening plant" shall be added.

In the next beginning line after the words no new stone crushers the words "screening-cum-washing plant" shall be inserted before the words shall be.

> Sub Clause A (vi) shall be amended by addition of the following words in the end:

"Zoological Park/Wild Life Sanctuaries".

> Sub Clause A (vii) shall be amended by omission of the following words:

"Zoological Park/Wild sanctuaries".

> New Sub Clause A (x), shall be inserted as follows:

"(A) No stone crusher/ screening-cum-washing plant be allowed to be set up in a choe, vivulet, stream or river bed within their Flood Protection Embankments. The stone crusher/screening-cum-washing plant shall be setup at a minimum distance of 50

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Relates to SEP (20-1) PFA
Indran
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Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

eters from the Flood Protection Embankment on the outer side of

the river and 25 meters from the Flood Protection Embankment on outer side of rivulet/ stream/choe. Where there is no Flood Protection Embankment, the stone crusher/ screening-cum-washing plant shall only be setup at the minimum distance of 50 meters from the outer edge of the Gair-Mumkin land as per revenue record recorded as Gair-Mumkin nadi, choe or similar nomenclature identifying a water body on the outer side of the choe/ river.

This sub-clause will apply to all new crushers/screening-cum-washing plants prospectively i.e. from the date of gazette notification. Existing stone crusher/ screening-cum-washing plants will be allowed to continue as per the terms of consent already issued i.e. these guidelines will be implemented prospectively".

- Sub Clause 1 (B), shall be amended as under:

"(B) Stone crushers with crushing capacity upto 10,000 cft/day or with one set of machinery shall be located in a minimum area of 0.4 hectare or 1 acre and the stone crushers with crushing capacity more than 10,000 cft/day or with more than one set of machinery shall be located in a minimum area of 1.5 acre which should be owned by the stone crusher unit or by taking land on lease either owned by the panchayats or in the private sector".

- New Sub Clause 5 A (viii) (e) in the notification no. 3/7/96-STE(4)/dated 1st February, 2006, shall be inserted:

"(e) The discharge of treated effluent into inland surface waters may not be allowed and these units should either reuse the treated effluent for washing purposes etc. or use the same for sprinkling purpose to suppress the dust emissions generated from these sources including emissions generated due to movement of vehicles".

- New Sub Clause 5 (xiv), shall be inserted:

"(xiv) The path between the crusher and the metaled road should be brick paved with the bricks or clay pavers or c.c pavers of


Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

sufficiently high compressive strength, so as to ensure that dust/ noise pollution is within prescribed norms".

All other provisions of the parent notification no. 3/7/98-STE(5)/562 dated 17/3/1998 shall apply.

ANIRUDH TIWARI

Dated, Chandigarh
30-07-2013

Secretary to Govt. of Punjab,
Department of Science, Technology & Environment.

No.3/35/2013-STE(4)/735

Dated, Chandigarh:

A copy alongwith a spare copy is forwarded to the Controller, Printing and Stationary, Punjab. He is requested to publish the notification in the Gazette of State and to send 10 (ten) copies of the same to Government.

sdl

Additional Secretary

No.3/35/2013-STE(4)/737

Dated, Chandigarh: 30/7/2013

A copy is forwarded to the following for information and necessary action:-

1. Principal Secretary, Deptt. of Industries and Commerce.
2. The Chairman, Punjab Pollution Control Board, Patiala.

Prasen
Additional Secretary

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del
Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

Annexure F

Annual Data Sheet regarding Raw Material of Crushers/Screening Plant of District Rupnagar Mining Division Ropar

S.No.	Name of Crusher	Reg. Number	FY 24-25	annual Consumption of Electricity Consumed (kwh)(april 24 to march 25)	Power generated by DG set (kwh)(april 24 to march 25)	Quantity in CFT , Input material, interstate by Issuing CR slips	Quantity In Cft Within the state from CMS site	Quantity in CFT by Q form	Quantity in CFT from MDL
1	DHILLON SCREENERS	60414	FY 24-25	0	1566	46800	0	0	0
2	M/s Ranjit Screening & Crushing Plant	60403	FY 24-25	51926	0	85175	75840	0	0
3	LUDHIANA CRUSHING CO	60400	FY 24-25	67558	0	115535	1144	94850	3000
4	J&K SCREENING PLANT	60380	FY 24-25	0	17.4	0	0	0	0
5	JATANA CRUSHING COMPANY	60358	FY 24-25	113424	0	64550	0	510100	0
6	SARSA STONE CRUSHER	60254	FY 24-25	78028	0	237900	800	0	0
7	Fateh Screening Plant	60190	FY 24-25	0	171867	0	0	193850	0
8	AKASH SCREENING PLANT	60181	FY 24-25	113356	0	651708	79700	400325	0
9	Mukesh Kumar And Co	60180	FY 24-25	87490	0	150450	0	190210	0
10	GURU KIRPA SCREENING PLANT	60178	FY 24-25	0	0	0	0	0	0
11	BABA STONE CRUSHER	60165	FY 24-25	111428	0	660050	66945	0	0
12	KHALSA STONE CRUSHER & SCREENING PLANT	60156	FY 24-25	145418	0	449275	102990	430760	27000
13	PUNJAB SCREENING PLANT	60153	FY 24-25	87100	0	479950	0	921310	0
14	A K STONE CRUSHER & SCREENING PLANT	60135	FY 24-25	23532	0	62250	39800	38800	0
15	M/S SHRI KRISHNA SCREENING PLANT	60102	FY 24-25		0	99296	82300	10000	0
16	JAGDAMBAY STONE CRUSHER AND SCREENING PLANT	60091	FY 24-25	169644	0	1107025	5000	349890	7250
17	MRC Screening Plant	60090	FY 24-25	35172	0	148487	73250	95370	0
18	DASHMESH STONE CRUSHER	60054	FY 24-25		0	235250	0	251450	0
19	Shiva stone crusher	60053	FY 24-25	48456	0	146450	18900	42500	40600
20	DOCTOR STONE CRUSHER	60027	FY 24-25	69928	0	210900	0	198100	0
21	Amit Kumar & Co	60004	FY 24-25	0	28960	196900	18299	60700	0
22	Sri Guru Nanak Stone Crusher	60003	FY 24-25	126134	0	950350	0	0	0
23	Grafcon infrastructure stone crusher & screening plant	60000	FY 24-25	88904	0	127750	0	318300	0
24	MS STONE SCREENING PLANT	59990	FY 24-25	84225		71500			

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

25	Chandigarh Screening Plant	59942	FY 24-25	171479	0	86100	335175	171500	0	
26	Bola Screening Plant	59939	FY 24-25	19254	0	51800	0	700	0	
27	ASHWINDER STONE CRUSHER	59935	FY 24-25	165814	0	433450	0	101650	0	
28	Gillz Stone Crusher	59931	FY 24-25	66694	0	142450	0	101300	0	95550 cft Himachal ,only GST bills no CR Slips
29	BHALLA STONE CRUSHER	59926	FY 24-25	51352	0	47100	8100	230100	0	
30	DHAMRAIT STONE CRUSHER	59925	FY 24-25	0	8998	92375	0	0	0	
31	NARINDERA STONE CRUSHER	59922	FY 24-25	892240	0	1314525	1400	0	8400	
32	SAINI STONE CRUSHER	59921	FY 24-25	396684	0	2357700	27295	115800		
33	J M ENTERPRISES	59920	FY 24-25	132951	0	332470	12170	371616	52100	
34	SAHIB SCREENING PLANT	59918	FY 24-25	30950	0	265050	0	50500	0	
35	Saini Screening and Washing Plant	59914	FY 24-25	48510	0	246900	0	700	0	
36	Charanjit and brother	59913	FY 24-25	153180	0	889600	9152	0	0	
37	Hargobind Stone Crusher	59912	FY 24-25	173762	0	1475175	0	0	0	
38	Jai Ambey Stone Crusher	59911	FY 24-25	24558	0	63725	15100	45300		
39	Jai Mata Naina Devi Screening Plant	59908	FY 24-25	47146		222800	17900	160000	0	
40	Chaudhary Stone Crusher	59903	FY 24-25	127777	0	557330	8450	285200	0	
41	PUNJAB STONE CRUSHER	59893	FY 24-25	177545	0	469825	16500	618650		
42	AKAL STONE CRUSHER	59892	FY 24-25	55314	0	418925	0	10000	0	
43	Guru Nanak Stone Crusher	59890	FY 24-25	93865		616300	15200	43400	0	
44	DHAMRAIT SCREENING and CRUSHING PLANT	59888	FY 24-25	188406	0	644310	5100	464485	0	
45	AKAL SAHAYE STONE SCREENING PLANT	59887	FY 24-25	214758	0	673707	1400	453890	0	
46	Bath Stone Crusher & Screening Plant	59880	FY 24-25	73303	0	380375	0	0	0	
47	Shera Screening Plant	59878	FY 24-25	88356	0	413450	10900	25600	0	
48	JAGRATI STONE CRUSHER	59877	FY 24-25	212324	0	672317	2250	273054	81300	
49	CAPTAIN STONE CRUSHER & SCREENING PLANT	59876	FY 24-25	174690	0	769497	9600	165010	0	
50	SUPER STONE CRUSHER PVT. LTD.	59875	FY 24-25	35695		219100	0	25600	0	
51	J&H Screening & Crushing Unit	59867	FY 24-25	134820	0	590100	269734	93700	0	
52	Gilco Stone Crusher	59860	FY 24-25	230640	0	893736	574325	288500	40050	
53	Bhaddal Stone Crusher	59825	FY 24-25	123700	0	58050	0	617860	0	
54	Bhaddal Screening Plant	59799	FY 24-25	115125	0	331725	0	653110	0	
55	SANT STONE CRUSHER	59651	FY 24-25	122374	0	319840	0	212500	179650	
56	Akhand Stone Crusher	59644	FY 24-25	285712	0	732765	11879	699920	0	

Executive Engineer,
Drainage-cum-Mining Division,
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57	Shivalik Stone Crusher	59627	FY 24-25	46429	0	126495	2843	129100	0	
58	Rattan Stone Crusher & Screening Plant	59579	FY 24-25	138222	0	491325	0	266350	0	
59	Mann Stone & Screening Unit & Mann Stone Supplier	59300	FY 24-25	0	0	0	0	0	0	
60	SUKHMANI ENGG AND STONE CRUSHER	59652	FY 24-25	16224	0	22500	2800	0	0	
61	JAI MATA STONE CRUSHER	59908	FY 24-25	23275	0	62200	13200	41000	0	
62	SHAKTI STONE CRUSHER	59646	FY 24-25	77045	0	500550	15750	56000	0	
63	M/S Bansal Stone Crusher	59608	FY 24-25	19628	0	59150	18853	17400	2950	
Annual Data Sheet regarding Raw Material of Crushers/Screening Plant of District Rupnagar Mining Division Shri Anandpur Sahib										
1	FATEH STONE CRUSHER	59791	2024-25	451488	0	905220	683213	565035	0	
2	NEW CHANDIGARH STONE CRUSHER	59873	2024-25	250704	0	525910	0	1390180	0	
3	SAIDPUR STONE CRUSHER & SCREENING PLANT	59828	2024-25	202020	63196	747975	0	20000	58000	
4	I CONE CRUSHER	59975	2024-25	0	0	0	0	0	0	
5	New Hargobind Stone Crusher	59673	2024-25	133768	0	320440	58500	81500	0	
6	GOLDEN AGGREGATE SCREENING PLANT	59830	2024-25	298921	0	211360	1197	533550	563500	
7	THIND SCREENING PLANT	60285	2024-25	0	800	41850	730	950	0	
8	BABA GURDITTA JI SCREENING PLANT	60226	2024-25	9100	276	7200	54500	0	0	
9	SAI LADDI SHAH SCREENING PLANT	60095	2024-25	27080	0	74000	47673	10000	81950	
10	WALIA STONE CRUSHER & SCREENING PLANT	59972	2024-25	216288	0	77400	60000	20000	1452963	
11	SANGHERA STONE CRUSHER & SCREENING PLANT	59934	2024-25	223848	0	526200	110516	176800	0	
12	Pankaj Stone Crusher	59826	2024-25	466446	0	0	6240	38000	291750	
13	Chardikala stone crusher and screaning plant	60237	2024-25	192486	0	129600	5635	0	184606	
14	KAHLON SCREENING & STONE CRUSHER	59998	2024-25	367260	0	383150	2721	30000	322050	
15	Chandigarh Stone Crusher	60265	2024-25	703758	0	13200	0	0	3450110	
16	HEMKUNT STONE CRUSHER & SCREENING PLANT	60052	2024-25	186304	0	0	0	0	719280	
17	G.N. Stone Crusher & Screening Plant	60141	2024-25	606380	0	61425	380459	1850	887731	
18	M & M Stone Crusher	59952	2024-25	221181	0	761050	0	505450	0	


 Executive Engineer,
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19	Bainhara stone crusher and screening plant	59994	2024-25	282196	0	934490	49844	70850	552325		
20	GR STONE CRUSHER	59898	2024-25	46060	0	243300	0	0	30000		
21	GURU MEHAR STONE CRUSHER	59785	2024-25	831360	0	229725	76044	302745	2627831		
22	BRIGHT STONE CRUSHER & SCREENING PLANT	60460	2024-25	-Registered on 17.03.2025							
23	J.T.R STONE CRUSHER & SCREENING PLANT	59932	2024-25	283980	0	318900	0	408790	0		
24	A. K Minerals	60300	2024-25	337656	0	1862335	647106	0	281452		
25	RAMA AGGREGATES AND SCREENERS	60303	2024-25	277752	0	1264422	128241	627715	0		
26	SAINI STONE CRUSHER & SCREENING PLANT	60132	2024-25	0	3130	0	1383053	17300	0		
27	RANA STONE CRUSHER	60317	2024-25	0	4550	361750	121995	286358	491290		
28	Metro Crusher and Screeners Pvt. Ltd.	60177	2024-25	451254	0	0	0	0	0		
29	SAPTARISHI STONE CRUSHER	60164	2024-25	365012	0	2000	0	47400	556620		
30	GURU NANAK STONE CRUSHER	60119	2024-25	5639	0	33950	0	20000	0		
31	M/S CHANDPUR SCREEING & CRUSHING PLANT	60363	2024-25	-	676.4	21750	32048	64550	0		
32	Panchkula Stone Crusher	60252	2024-25	436878	0	1350	0	4800	840400		
33	M.S MINERALS	60194	2024-25	340664	0	0	0	0	289740		
34	M.G STONE CRUSHER	59930	2024-25	560985	0	254600	0	634300	611000		
35	Satkartar Stone Crusher	59491	2024-25	35668	0	175760	15000	9800	5200		
36	GS & brothers Stone Screening Plant	60238	2024-25	343652	0	530975	142502.25	151675	646540		
37	M/S SUPREME ENTERPRISES	59881	2024-25	324222	0	128450	120712	14800	410360		
38	SHRI GANESH STONE CRUSHER	60118	2024-25	136868	0	64900	66900	114800	419600		
39	V. S. ASSOCIATES	60398	2024-25	21780	0	0	0	140084	0		
40	GK LAKSHMI GANPATI MINERALS	59798	2024-25	188664	102858	1788792	91640	251050	0		
41	SHAKTI STONE CRUSHER	60044	2024-25	115308	0	198940	0	21600	90400		
42	ROYAL STONE CRUSHER	60354	2024-25	185164	0	266700	63300	90350	493050		
43	STAR STONE CRUSHER	60136	2024-25	307376	0	162300	0	686450	800010		
44	MOTIA STONE CRUSHER	60127	2024-25	81670	0	0	0	0	430296		
45	SNM Corporation	60175	2024-25	14132	0	162690	20000	0	0		
46	UV STONE CRUSHER	59615	2024-25	325966	0	429878	21855.25	1172749	100400		
47	HARGOBIND STONE CRUSHING COMPANY	60287	2024-25	804156	0	4845337	1083217	393290	0		
48	SAMRAT ENTERPRISES	60357	2024-25	Not Operational							
49	RIVER STONE CRUSHER & SCREENING PLANT	60026	2024-25	Not Operational							

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Drainage-cum-Mining Division,
Rupnagar.

				Not Operational							
50	A S BRAR STONE CRUSHER	60186	2024-25								
51	Shri Krishan & Co. Unit-2	60168	2024-25	100956	0	0	53085	0	249850		
52	SATGUR STONE CRUSHING PVT LTD	59916	2024-25	209906	0	21600	0	105400	838650		
53	Ruhani screening and Crushing plant	59870	2024-25	90172	0	467625	4428	0	0		
54	J.S Screening Plant	60245	2024-25	17870	0	111033	3600	0	0		
55	Aman Screening Plant	60297	2024-25	25296	0	38500	0	0	0		
56	Neelkanth Traders	60332	2024-25	25246	0	12400	0	11400	493140		
57	IP STONE CRUSHER	59862	2024-25	269272	0	67500	0	0	209100		
58	LUDHIANA STONE CRUSHER & SCREENING PLANT	59848	2024-25	191076	0	730950	259.25	110100	0		
59	NEW SATLUJ STONE CRUSHER UNIT 2	59995	2024-25	377620	0	0	0	0	0		
60	MAHAVIR STONE CRUSHER	59976	2024-25	306348	0	196040	0	0	295285		
61	M/s Satguru stone crusher	59864	2024-25	23341	0	565247	0	159750	40900		
62	Neelam Stone Crusher & Screening Plant,	60183	2024-25	329064	0	60000	0	0	847979		
63	R.S STONE CRUSHER	59821	2024-25	111924	0	0	0	0	0		
64	M/S G.S SCREENING PLANT	60098	2024-25	25180	0	900	0	0	56700		
65	KUBER STONE CRUSHER	60405	2024-25	275542	0	394700	38140	0	123350		
66	M/S MALWA SCREENING AND STONE CRUSHERS	59886	2024-25	210636	0	0	0	0	1050		
67	Yogi Stone Crusher	59827	2024-25	396340	0	967110	47344	141100	0		
68	ROPAR CRUSHING & SCREENING PLANT	60114	2024-25	491826	0	11000	0	415950	389670		
69	G A D STONE CRUSHING & SCREENING PLANT	60279	2024-25	0	0	0	0	0	0		
70	Apar Kirpa Stone Crusher & Screening Plant	60463	2024-25	0	0	0	0	0	0		
71	SHIVALIK SCREENING PLANT	60108	2024-25	138.5	0	168620(Only material Purched / Crusher Closed(no processing of raw material)	0	0	0		

Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

Annexure-G

FORM -7
CRUSHER/SCREENING PLANT MONTHLY RETURN

(See Rule no. 9)

Submitted on Date:.....

Month of Return:

1. **Type of unit:** Crusher unit/Screening plant (Drop down)
2. **Name of the Crusher unit/ Screening plant:** (drop down)
 - o **CURN:** Autofill
3. **Location of the crusher/screening plant:**
 - o **District:** Autofill
 - o **Tehsil:** Autofill
 - o **Village:** Autofill
4. **Name of Address of the Crusher Owner/screening plant owner:** Autofill
5. **Capacity of Crusher/screening plant - (cft per day)**
6. **Details:**

Sr. No	Description	Qty in cft/MT
1	Opening Stock Raw Material (Previous month)	Auto Fill
2	Opening Stock Processed material(Previous month)	Auto Fill
3	Raw material procured during the month	Auto Fill


 Executive Engineer,
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 Rupnagar.

4	Material processed during the month	As per Eletricity Consumption (editable)
5	Expansion Quantity	autofill
6	Material sold during the month	Autofill
7	Balance Raw Material	AutoFill
8	Balance Processed Material	AutoFill
9	Electricity Consumption	AutoFill or manual

8. Proof of the Raw material:

Attach copies of T-Form, Any other weightment slip along with CR Slip

9. Proof of Electricity Consumption: Electricity Bill of the Month

10. Details of the Material Sold:-

S.No	Material	Quantity (in MT)
1	Course sand/washed sand	Auto fill
2	Round Bajri	Auto fill
3	Bajri 10-20 mm	Auto fill
4	Bajri 20-40 mm	Auto fill


Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

5	Bajri 40-60 mm	Auto fill
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Signature of the Crusher Owner/
Authorized Signatory


Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

Form 'T'

Annexure H

[See Rule 72]

Weighment Slip

Order ID:	100747
Order Issued Date:	20 December, 2024
Name of the quarry/mine (Source of Dispatch of Mineral)	Desilting of River Sagraon Nadi from RD 0 to 7296, Mining division, Ropar, Ropar(Ropar), Ropar
Name and address of the contract holder	Ceigal India ltd
Name and address of the consignee	Ceigal bheora
Product Name	soil
Product Weight(CFT)	800
Picture of Number Plate	
Vehicle Number	Pb10 jk 8468
Driver Phone Number	7854785411
Driver Name	surmukh
Time of Departure of the vehicle from quarry/mine site	03:10 PM
Permit Expiry Date and Time	20/12/2024 05:45 PM
	

[Signature]
 Executive Engineer,
 Drainage-cum-Mining Division,
 Rupnagar.



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, TUESDAY, JULY 4, 2023 (ASADHA 13, 1945 SAKA)

GOVERNMENT OF PUNJAB

DEPARTMENT OF MINES AND GEOLOGY

NOTIFICATION

The 4th July, 2023

No. 3752/E-427854.—In supersession of notification no.394/mining dated 12.09.2022 and in exercise of the power conferred by section 15 and section 23-C of the Mines and Mineral (Development and Regulation) Act, 1957, (Central Act 67 of 1957) and all other powers enabling him in this behalf, the Government of Punjab is pleased to issue the confirmation receipt under “*Punjab State Minor Mineral Policy 2023*”

Confirmation Receipt: This confirmation receipt shall be issued by the Department to the vehicle owner/driver as a transit pass to move within the State without which the vehicle carrying mineral from the other State shall be considered as illegal.

Form-CR

Confirmation Receipt

Interstate Check-post slip for minor mineral:

1. Check-post slip No.:
2. Date & Time:
3. Check-post Name:
4. Vehicle Number:
5. Driver Name:
6. Driver Mobile Number:
7. Type of Mineral:
8. Quantity of material as per other State Document in Cft:
9. Quantity of Material as per measurement at check- post in Cft (Punjab):
10. Difference of material in Cft
11. Amount to be charged:

(2051)

[Signature]
Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

2052

PUNJAB GOVT. GAZ. (EXTRA), JULY 4, 2023 (ASAR 13, 1945 SAKA)

12. Destination:
13. Distance to be travelled:
14. Permit Validity (Punjab) Date & Time:
15. Remarks:

Sd/-

GURKIRAT KIRPAL SINGH, IAS

Secretary to Government of Punjab

Department of Mines and Geology

2873/06-2023/Pb. Govt. Press, S.A.S. Nagar


Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

Government of Punjab
Department of Mines and Geology

To

1. All Superintending Engineers, Drainage-cum-Mines and Geology Circle, Punjab.
2. All Executive Engineers, Drainage-cum-District Mining Officers, Punjab.

Memo No. 3920 - 25 /E-680792

Dated: 21/05/2024.

Subject: Regarding Guideline(s) for generation of FORM "CR" slips at Interstate check-posts.

On the above cited subject, a clarification regarding consideration of other state GST bill at interstate check-posts for issuance of FORM "CR" has been sought by field office. In this regard, the clarification is hereby given:-

- 1) It has been determined that GST paid bills are currently utilized for verifying crusher returns in accordance with clause 16(d) of the "Punjab Crusher Policy 2023". Clause 16(d) of the Punjab Crusher Policy 2023 is reproduced below:

"16(d) The crusher owner shall be accountable for sources of minerals for crushing and shall satisfy the concerned Mining Officer while producing the details of source in monthly return in Form-C or GST paid bills or through transit pass issued".

- 2) In light of the above, it is recommended that other state GST bills be recognized as requisite documents at all interstate check-posts established by the Department for the issuance of FORM "CR."
- 3) It is imperative that the other state GST bills collected at any check-post shall undergo verification by concerned DMO of Punjab State from the concerned office of Excise Department of the other state on a GST return cycle basis until the integration of the GST portal and the Mining Portal is completed.
- 4) Furthermore, as previously communicated, FORM "CR" shall be issued to all vehicles carrying minor minerals from neighboring states and crossing interstate check-post established by the Department of Mines and Geology.

This issue with approval of competent authority.

[Signature]
Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

[Signature]
Chief Engineer/Drainage-cum-
Mines and Geology,
WRD, Punjab.

C.C

- I. Secretary, Department of Mines and Geology, Punjab for information please.
- II. Director, Department of Mines and Geology, Punjab for information please.
- III. All Deputy Commissioners, Punjab for information and necessary action please.
- IV. Superintending Engineer, Patiala in reference to clarification sought vide E-670598.



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, WEDNESDAY, APRIL 30, 2025 (VAISAKHA 10, 1947 SAKA)

GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES AND GEOLOGY
(PROJECT BRANCH)

NOTIFICATION

The 30th April, 2025

No.E- 861541 M/G-PSMG0MISC/2/2025/PJ6/159.- In continuation of the Punjab State Minor Mineral Policy, 2023 notified vide no. PB/Mineral Policy/2023/1293 dated 13.03.2023 and all other powers enabling him in this behalf, the Governor of Punjab is pleased to amend the Punjab State Minor Mineral Policy, 2023, in the following manner, namely:-

1. This policy may be called The Punjab State Minor Minerals (Amendment) Policy, 2025 and this policy shall come into effect from the date of its publication in the official Gazette.
2. In the Punjab State Minor Mineral Policy, 2023, under clause-2 after Sub clause d. following Sub clause shall be inserted namely:

"e. "CRMS - Crusher Mining Sites" shall mean gravel mining sites operated by Crusher owners having crusher units registered with the Department."

3. In the Punjab State Minor Mineral Policy, 2023, under clause-2 after Sub clause k. following Sub clause shall be inserted namely:

"m. "LMS- Landowner Mining Sites" shall mean sites where sand is available for extraction and landowner(s) have the first right to opt to mine the mineral themselves or in a group or through third party authorized by the landowner(s). Any sand mining site, Government or Panchayat land, may be considered for auction as LMS. Gravel sites only in Government or Panchayat lands can be considered for auction as LMS."

4. In the Punjab State Minor Mineral Policy, 2023, under clause-2,

- I. in sub-clause 'e', for the number 'e', number 'f' shall be substituted;
- II. in sub-clause 'f', for the number 'f', number 'g' shall be substituted;
- III. in sub-clause 'g', for the number 'g', number 'h' shall be substituted;
- IV. in sub-clause 'h', for the number 'i', number 'i' shall be substituted;
- V. in sub-clause 'i', for the number 'j', number 'j' shall be substituted;
- VI. in sub-clause 'j', for the number 'j', number 'k' shall be substituted;
- VII. in sub-clause 'k', for the number 'k', number 'l' shall be substituted;
- VIII. in sub-clause 'l', for the number 'l', number 'n' shall be substituted;
- IX. in sub-clause 'm', for the number 'm', number 'o' shall be substituted;
- X. in sub-clause 'n', for the number 'n', number 'p' shall be substituted;
- XI. in sub-clause 'o', for the number 'o', number 'q' shall be substituted;
- XII. in sub-clause 'p', for the number 'p', number 'r' shall be substituted;
- XIII. in sub-clause 'q', for the number 'q', number 's' shall be substituted;

(2579)

[Signature]
Executive Engineer,
Drainage-cum-Mining Division,
Rupnagar.

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- XIV. in sub-clause 'r', for the number 'r', number 't' shall be substituted;
 XV. in sub-clause 's', for the number 's', number 'u' shall be substituted;
 XVI. in sub-clause 't', for the number 't', number 'v' shall be substituted;
 XVII. in sub-clause 'u', for the number 'u', number 'w' shall be substituted;
 XVIII. in sub-clause 'v', for the number 'v', number 'x' shall be substituted.

5. In the Punjab State Minor Mineral Policy, 2023, under Clause 3, Sub-Clause (a) shall be substituted :

"There shall be FOUR classes of Mining Sites namely Commercial Mining Sites (CMS), Crusher Mining Sites (CRMS), Landowner Sand Mining Sites(LMS) and Public Mining Sites (PMS). While Commercial Mining Sites shall be grouped into distinct Clusters, the Crusher Mining Sites, Landowner Sand Mining Sites and Public Mining Sites shall be stand alone sites."

6. In the Punjab State Minor Mineral Policy, 2023, under Clause 3, Sub Clause (i) shall be omitted and the following Sub-Clauses shall be inserted under Clause 3, after Sub-Clause (h):

- (i) *Annexure VII-A will give details of estimated available sand and gravel in each CRMS Site, the excavation method permitted by SEIAA, the validity of such permission and the quantities to be allowed for quarrying.*
 (j) *Annexure VII-B will give details of estimated available sand in each LMS Site, the excavation method permitted by SEIAA, the validity of such permission and the quantities to be allowed for quarrying.*
 (k) *Annexures I-VII-B can be amended at any time by the Government*

7. In the Punjab State Minor Mineral Policy, 2023, the following Clause 5A shall be inserted after Clause 5 :

"5A. Crusher Mining Sites (CRMS)

- a. CRMS shall be limited to areas where gravel is available.*
b. Mining Rights in any CRMS shall be granted for a period of FIVE years. Thereafter fresh applications shall be received.
c. Any site already auctioned as a CMS shall not be allowed to be operated as a CRMS until at least the expiry of the contract period of such a CMS, or until the expiry of three years hence. where such a contract is yet to be signed.
d. Letter of Intent for running a CRMS may be granted by the Director, or any officer authorised by him, to a Crusher Owner, having one or more Crusher Unit, upon receipt of an application requesting grant of Mining Rights for an area clearly described in the application and on payment of such non-refundable fee as may be prescribed by the Department from time to time.
e. Whenever more than one Crusher Owner has applied for the same area or same part area, the Letter of Intent shall be awarded to each such Crusher Owner. Mining Rights shall be granted to the Crusher owner who is the first to obtain the mandatory Environmental Clearance and the Consent to Operate.
f. The owner of any land shall not be permitted to grant "Landowner Consent", for obtaining Environmental Clearance for such land, to more than one person holding a letter of Intent for running a CRMS. Wherever the owner of any land has granted Landowner Consent to

*Executive Engineer,
 Drainage-cum-Mining Division,
 Rupnagar.*

- more than one person at any given point in time, such land shall not be considered for running a CRMS until the expiry of a period of 2 years since the grant of such Landowner Consent.
- g. The payment of landowner compensation to the landowners shall be the sole responsibility of the Crusher Owner who has been awarded the Mining Rights.
 - h. Where the Letter of Intent of a CRMS has been granted to any Crusher Owner, it shall be the responsibility of such a Crusher Owner to obtain the Environmental Clearance and a valid Consent to Operate within six months of the grant of Letter of Intent, failing which the Letter of Intent shall automatically stand withdrawn and any fee received along with the application shall stand automatically forfeited. Provided that the District Mining Officer may allow an additional period of 6 months to obtain the Environmental Clearance and the Consent to Operate in special circumstances, for reasons to be recorded in writing, on payment of additional fee equivalent to 25% of the fee charged at the time of applying for Letter of Intent. Upon failure of meeting the revised deadline, the entire fee shall stand forfeited.
 - i. The Mining Lease for a CRMS site shall be executed upon receipt of an application, accompanied by proof of grant of Environmental Clearance and Consent to Operate for such as site. The decision to grant the Mining Lease shall be taken within 30 days of receipt of such an application.
 - j. The person receiving the Mining Rights shall be responsible for creating necessary infrastructure at the site in accordance with the guidelines issued from time to time. He shall also be responsible for ensuring that mining in the CRMS allotted to him is done strictly in accordance with the guidelines issued by the Director and/ or SEIAA and/or Ministry of Environment & Forests, Government of India from time to time.
 - k. The Director, Mines and Geology shall determine the annual extractable quantity from the area of CRMS and the person receiving the Mining Rights shall not extract any minor minerals beyond such quantity.
 - l. Where the Mining Lease of a CRMS has been executed and the allowed annual extractable quantity exceeds the annual capacity of the crusher, the excess quantity must be sold in the open market on an annual basis. Additionally, the government may prescribe a percentage of the allowed annual extractable quantity that the crusher unit(s) must sell in the open market each year. For any default in complying with this provision, the Crusher Owner shall be liable to pay a penal amount equal to two times the royalty payable on the defaulting quantity. The procedure for recovery of this penal amount shall be the same as is prescribed for recovery of penal amounts for illegally mined material.
 - m. The Pit Head Price for a CRMS shall be as defined in Annexure VIII of the Punjab State Minor Minerals Policy, 2023.
 - ni. If a crusher owner has any piece of land other than the land for which he has applied for CRMS within a radius of 1 km from the crusher unit or the applied for mining site, then it will be mandatory for the crusher owner to include such land(s) in the proposed CRMS site. The Crusher Owner shall give self-declaration in this regard and false self-declaration can entail cancellation of Crusher Mining Site.
 - o. The concession amount for a CRMS shall be payable in the same manner as applicable for a CMS site."


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8. In the Punjab State Minor Mineral Policy, 2023, the following Clause 5B shall be inserted after Clause 5A :

“5B. Landowner Mining Sites (LMS)

- a. LMS shall be limited to areas where sand or Gravel is available.
- b. The minimum contiguous area (in acres) of an LMS shall be as prescribed by the State Government.
- c. Mining Rights in any LMS shall be granted to owners, or to Person duly authorised by such Landowner(s); or to holders of land owner consent in case of Government Lands / Panchayat lands for a period of FIVE years or the period for which Environmental Clearance is available for the Site, whichever is lesser; Thereafter fresh applications shall be received.
- d. The Landowner(s) will have the first right of refusal during the course of the auction process of an LMS.
- e. Any site already auctioned as a CMS shall not be allowed to be operated as an LMS until at least the expiry of the contract period of such a CMS, or until the expiry of three years hence, where such a contract is yet to be signed.
- f. Letter of Intent for running an LMS may be granted by the Director, or any officer authorised by him, to the Landowner of such a Site, or a group of Landowners whose contiguous land collectively forms the LMS Site, or to a Person duly authorised by such Landowner(s), upon receipt of an application requesting grant of Mining Rights for an area clearly described in the application and on payment of such non-refundable fee as may be prescribed by the Department from time to time.
- g. Whenever a group of Landowners has been granted Mining Rights for an area, such Landowner(s) shall be jointly and severally liable for any act of omission or commission while operating the Mining Site.
- h. Whenever a Person duly authorised by such Landowner(s) has been granted Mining Rights for an area, such a Person along with the Landowner(s) shall be jointly and severally liable for any act of omission or commission while operating the Mining Site.
- i. Where the Mining Rights of an LMS has been granted to any Person / Landowner(s), it shall be their responsibility to obtain the Environmental Clearance and a valid Consent to Operate within six months of the grant of Letter of Intent, failing which the Letter of Intent shall automatically stand withdrawn and any fee received along with the application shall stand automatically forfeited. Provided that the District Mining Officer may allow an additional period of 6 months to obtain the Environmental Clearance and the Consent to Operate in special circumstances, for reasons to be recorded in writing, on payment of additional fee equivalent to 25% of the fee charged at the time of applying for Letter of Intent. Upon failure of meeting the revised deadline, the entire fee shall stand forfeited.
- j. The Mining Lease for an LMS site shall be executed upon receipt of an application, accompanied by proof of grant of Environmental Clearance and Consent to Operate for such as site.
- k. The Person / Landowner(s) receiving the Mining Rights shall be responsible for creating necessary infrastructure at the site in accordance with the guidelines issued from time to time. They shall also be responsible for ensuring that mining in the LMS allotted to them is done strictly in accordance with the guidelines issued by the Director

and/ or SELAA and/or Ministry of Environment & Forests, Government of India from time to time.

- l. The Director, Mines and Geology shall determine the annual extractable quantity from the area of LMS and the person / Landowner(s) receiving the Mining Rights shall ensure that extraction of minor minerals beyond such quantity does not take place.
- m. The Pit Head Price for an LMS shall be as defined in Annexure VIII of the Punjab State Minor Minerals Policy, 2023
- n. Letter of Intent of an LMS shall not be issued for any site which is a fraction of the total Landholding of a Landowner or a Group of Landowners for which Mining Rights are being sought. Explanation: "Landholding" shall only refer to land where sand is available. Where a single Khewat in the Jamabandi contains both land containing sand and land without sand, only the Khasra Numbers of the land containing sand shall be covered under the definition of "Landholding".
- o. The concession amount for an LMS shall be payable in the same manner as applicable for a CMS site.
- p. Where the ownership of a Land vests with the State Government or the Gram Panchayat, such a Land shall be operated as a PMS or CMS or an LMS where only sand is present on such land, or as CRMS or an LMS where both sand and gravel are present on such Land. In all such cases where the site is operated as an LMS, the provisions of preceding paragraphs (a)-(n) shall not apply. In their place such an LMS shall be governed by the following provisions-
 - i. The "Landowner Consent" for Provincial Government Lands belonging to Revenue Department shall be issued by the Deputy Commissioner of the District.
 - ii. The "Landowner Consent" for Government Lands belonging to Departments other than the Revenue Department shall be issued by the concerned Department.
 - iii. The "Landowner Consent" for Panchayat Lands shall be issued by the Deputy Commissioner after the Panchayat has passed a resolution to that effect.
 - iv. The Landowner Compensation, as determined by the Government, shall be payable to the State Government and the Panchayat, as the case may be.
 - v. Mining Rights for such lands shall be auctioned as prescribed in a manner as may be prescribed by the Government.
 - vi. Where the Mining Rights of an LMS has been granted to any Person, it shall be his responsibility to obtain the Environmental Clearance and a valid Consent to Operate within six months of the grant of Letter of Intent, failing which the Letter of Intent shall automatically stand withdrawn and any fee received along with the application shall stand automatically forfeited. Provided that the District Mining Officer may allow an additional period of 6 months to obtain the Environmental Clearance and the Consent to Operate in special circumstances, for reasons to be recorded in writing, on payment of additional fee equivalent to 25% of the fee charged at the time of applying for Letter of Intent. Upon failure of meeting the revised deadline, the entire fee shall stand forfeited.


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- vii. *The Mining Lease for an LMS site shall be executed upon receipt of an application, accompanied by proof of grant of Environmental Clearance and Consent to Operate for such as site.*
- viii. *Methodology of excavation of sand in LMS sites shall be as permitted in the Annexure VII-B to this Policy.*
- ix. *The Person receiving the Mining Rights shall be responsible for creating necessary infrastructure at the site in accordance with the guidelines issued from time to time. He shall also be responsible for ensuring that mining in the LMS allotted to him is done strictly in accordance with the guidelines issued by the Director and/ or SEIAA and/or Ministry of Environment & Forests, Government of India from time to time.*
- x. *The Director, Mines and Geology shall determine the annual extractable quantity from the area of LMS and the person receiving the Mining Rights shall ensure that extraction of minor minerals beyond such quantity does not take place.*
- xi. *The Pit Head Price, and it's components, for an LMS shall be as notified by the Government from time to time."*

9. In the Punjab State Minor Mineral Policy, 2023 following sub-clause "(f)" shall be inserted after sub-clause "(e)" under "Annual Concession Quantity" :

"f. Any offer or approval for an increase in annual concession quantity, in any year during the concession period, shall be subject to any restrictions imposed by SEIAA."

10. In the Punjab State Minor Mineral Policy, 2023, for clause 'Construction of Basements in Buildings', the following clause shall be substituted, namely:

"21. Construction of Basements in Buildings and Other development Works

- a. *The royalty of the mineral excavated during the construction of the basement or anyother development work shall be charged by the Department of the Mines & Geology, Punjab before issuing K-2 Permit.*
- b. *Royalty or any other fees shall not be applicable for residential houses of any size or for any other building on a plot size upto 500 square yards.*
- c. *No Royalty or any Fees shall be charged for excavation of earth, other than sand and gravel, for the purpose of establishing an Industrial Unit at any site:-*
 - i. *If the site is approved by the Department of Housing and Urban Development, Government of Punjab; OR*
 - ii. *If the site is approved by an Urban Local Body; OR*
 - iii. *If the Industrial Unit is registered with the Bureau of Investment Promotion, Government of Punjab; OR*
 - iv. *If the Industrial Unit is being established in any Industrial Focal Point within the State of Punjab; OR*
 - v. *If the Industrial Unit is being established in any Industrial Estate developed by the State Government or its Agencies*
- d. *However K-2 Permit shall also be obtained by all above concerned even if they are exempted from Government Charges."*

[Signature]
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11. In the Punjab State Minor Mineral Policy, 2023,

- I. clause under name 'Cluster' shall be numbered as '6';
- II. clause under name 'Grant of Mining Rights shall be numbered as '7';
- III. clause under name 'Period of Concession shall be numbered as '8';
- IV. clause under name 'Application for Grant of Mining Rights shall be numbered as '9';
- V. clause under name 'Application Fee shall be numbered as '10';
- VI. clause under name 'Eligibility and Capacity shall be numbered as '11';
- VII. clause under name 'Total Concession Quantity' shall be numbered as '12';
- VIII. clause under name 'Annual Concession Quantity' shall be numbered as '13';
- IX. clause under name 'Sale Price of Sand and gravel' shall be numbered as '14';
- X. clause under name 'Power to revise Pithead rate' shall be numbered as '15';
- XI. clause under name 'Concession Amount' shall be numbered as '16';
- XII. clause under name 'Security' shall be numbered as '17';
- XIII. clause under name 'Award of Concession and Signing of Agreement shall be numbered as '18';
- XIV. clause under name 'Start of Concession Period' shall be numbered as '19';
- XV. clause under name 'Identification of Mines and Clearances' shall be numbered as '20';
- XVI. clause under name 'Royalty Rate of Clay and Ordinary Earth' shall be numbered as '22';
- XVII. clause under name 'Excavation of Ordinary Earth' shall be numbered as '23';
- XVIII. clause under name 'Unauthorized Transport of Sand & Gravel' shall be numbered as '24';
- XIX. clause under name 'Failure to Excavate Adequate Quantity' shall be numbered as '25';
- XX. clause under name 'Surrender of Concession' shall be numbered as '26';
- XXI. clause under name 'Punjab Sand Portal' shall be numbered as '27';
- XXII. clause under name 'Registration of Vehicles on Punjab Sand Portal' shall be numbered as '28';
- XXIII. clause under name 'Weigh-bridges and Weighment Slips' shall be numbered as '29';
- XXIV. clause under name 'Geo-tagging of Mines' to Continue Operations' shall be numbered as '30'
- XXV. clause under name 'Currently Auctioned Mines to Continue Operations' shall be numbered as '31'
- XXVI. clause under name 'Amendment in Rules' shall be numbered as '32';
- XXVII. clause under name 'Review' shall be numbered as '33';
- XXVIII. clause under name 'Implementation and Appeal' shall be numbered as '34'.

12. In the Punjab State Minor Mineral Policy, 2023, Annexure VIII shall be substituted as below :


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PUNJAB GOVT. GAZ. (EXTRA), APRIL 30, 2025 (VYSK 10, 1947 SAKA)

"Annexure VIII

The Pit Head Price of sand and gravel in any Mining Site shall be as under-

Sr No	Description	Rate per cubic feet (in Rupees) for gravel or RBM in any CMS/CRMS/LMS	Rate per cubic feet for river sand (in Rupees) in any CMS/LMS	Rate per cubic feet (in Rupees) for river sand in any PMS
1	Royalty payable to the State Government	3.15	1.75	1.75
2	District Mineral Foundation Fund (1/3 of Royalty)	1.05	0.58	0.58
3	Environment Management Fund (@ 10% of Royalty)	0.30	0.17	0.17
4	Land owner compensation	2.00	2.00	2.00
5	Cost of excavation and loading and profit margin for any Concessionaire in any CMS/CRMS/LMS	2.40	2.40	0
6	Operational cost of running the PMS site (To be retained by the Government)	N/A	N/A	2.40
7	IT & Weigh Bridge charges	0.10	0.10	0.10
8	Maximum sale price at pit head	9.00	7.00	7.00

Note:

1. The Government may at its discretion and by an Executive Orders may amend any or all of the entries in the above table.
2. The amounts against the entries at Sr. No. 1-3 shall be deposited with the Government
3. Rs. 0.10 against the Entry at Sr No 7 shall be deposited with the Government.
4. The Concessionaire shall directly settle his accounts with the landowner with regard to landowner compensation.
5. If any other cess or fund is imposed by the Government from time to time, it will be additional to above mentioned pit head price, as applicable."

Sd/-

JASPREET TALWAR, IAS

Additional Chief Secretary to Government of Punjab
Department of Mines and Geology

Chandigarh
The 30th April, 2025

3380/4-2025/Pb. Govt. Press. S.A.S. Nagar

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